

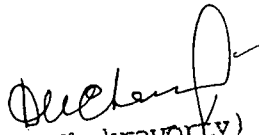
41.

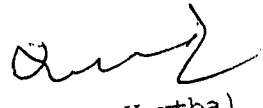
Filing No. 1213/29.6.88

25.2.1992

S.S. Saxena Vs. Ordnance Factory Cell, Ministry of
Defence, New Delhi.

Issue notice to the applicant on
faintainability and admission, returnable on 19.5.92.


(D.K. Chakravorty)
Member (A)


(P.K. Kartha)
Vice Chairman (J)

0A68/92

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

(2)

OA No. 669/92 .. Date of decision: 12.10.92
 Sh. S.S. Saxena .. Applicant

Versus

Union of India .. Respondents
 respondents.

CORAM

Hon'ble Sh.P.K. Kartha, Vice Chairman (J)

Hon'ble Sh. B.N.Dhondiyal, Member(A)

1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporters or not? *No*

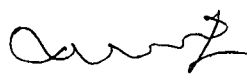
O R D E R

(Delivered by Hon'ble Sh.P.K.Kartha, V.C. (J))

The case is dismissed for default and non-prosecution.
 Let a copy of this order be sent to the applicant for his information.


 (B.N.Dhondiyal)

Member(A)


 (P.K.Kartha)

Vice Chairman(J)